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ASSAM ACT III OF 1927*

THE ASSAM OPIUM SMOKING ACT, 1927

Published in the Assam Gazetts of the 9th November 1927, An Act to provide for the prohibition of opium smoking

Whereas it is expedient to prohibit the smoking of opium; And whereas the previous sanction of the Governor General to the passing of this Act, as required by sub-section (3) of section 80A of the Government of India Act, has been obtained;

It is hereby enacted as follows:-

1. (1) This Act may be called the Assam Opium Smoking and extent. Act, 1927.

(2) It extends to the whole of Assam, excluding the territories declared to be "backward tracts" under section 52A of the Government of India Act:

Provided that the [Provincial Government] 1 may by notification extend the Act to the aforesaid territories or ary parts thereof with effect from such date or dates as may be specified in

2. In this Act, unless there is anything repugnant in the Definitions. subject or context,

(a) "Opium" includes ['prepared opium' which means]2 chandu, madak, opium dross or the scrapings from the opium pipe and every other preparation or admixture

opium pipe and every other preparation of opium which may be used for smoking;

(b) "Place" includes a building, house, enclosure, shop, booth, tent, vessel, raft and vehicle, and any part

(c) "Collector" means the Chief officer in charge of the revenue administration of a district, and includes any officer whom the [Provincial Government] I may, by notification, declare or appoint to be a Collector for the purposes of this A t.

3. It shall be unlawful for any person to smoke opium. Any Penalty for smoking opium shall be punishable, in the case of a first smoking opium, with fine which may extend to fifty rupees and, in the experience which may extend to fifty rupees and, in the of a second or subsequent conviction, shall be liable to impassument of either description for a term which may extend to

month, in addition to fine which may extend to fifty rupees. 4. If two or more persons smoke opium in company, each of Penalty for m shall, irrespective of their common object, be punishable smoking imprisonment of either description for a term which may imprisonment of either description for a term which may company. aread to one month or with fine which may extend to fifty rupees

For Statement of Objects and Reasons see Assam Gazette: Part V, 1927.

Report of the Select Committee see ibid pp. 19 to 20; for proceedings and for the Select Committee see ibid pp. 19 to 20; for proceedings are the seen extended to that portion of the Khasi and Jaintia Hills are the seen declared to be a backward tract under section 52A of the Manual of Local Rules and Octobers, Vol. III.

Substituted by the A. O. for "L. G".

Inserted by Assam Act II of 1934.

Explanation. - A man and his wife smoking opium togeth shall not be deemed to be smoking in company within the mea ing of this section.

Opium smoking assembly.

5. An assembly of two or more persons is designated opium-smoking assembly if the common object of the person composing that assembly is to smoke opium or to prepare opius for smoking purposes.

Explanation 1.—An assembly which was not an opium-smol ing assembly when it assembled may subsequently becomes suc

an assembly

Explanation 2 - A man and his wife shall not be deemed to b an opium-smoking assembly within the meaning of this section even if their common object be to smoke opium or to prepar opium for smoking purposes.

Member of

6. Whoever being aware of facts which render an assemble opium-smok- an opium-smoking assembly intentionally joins that assembly for ing assembly, the purpose of smoking opium, or of preparing opium for smoking opium, or of preparing opium for smoking opium. ing or continues therein for that purpose shall be deemed to be member of that assembly.

Presumption raised by presence of opium and ing apparatus.

7. The presence of any opium and of any pipes or apparatu for the smoking of opium or for the preparation of opium for smoking purposes in any place where two or more persons are opium-smok- assembled shall be held sufficient to raise a presumption that such persons have assembled at such place for the purpose of smoking opium or of preparing opium for smoking purposes.

Penalty for being member of opium smoking assembly.

8. Whoever is a member of an opium-smoking assembly shall be punished with imprisonment of either description for a term which may extend to one month, or with fine which may extend to fifty rupees, or with both.

Penalty for opening, keeping or having char ge of place assembly.

9. Whoever opens, keeps or uses any place or permits any place to be opened, kept or used for the purposes of an opiumsmoking assembly, or has the care or management of, or in any way assists in conducting the business of, any place used or kept used for such for the purposes aforesaid shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with

Penalty for dealing in opium dross.

10. [Whoever possesses or deals in prepared opium shall be punishable with imprisonment which may extend to two years or with fine or with both. 11

Enhancement of punishment on second conviction.

11. Whoever having been previously convicted of an offence under section 8, 9 or 10 is again convicted of an offence under either of these sections, shall be liable to twice the punishment which might be imposed on a first conviction.

Search rants and power to earch.

12. If a magistrate of the first class upon information received and after such enquiry (if any) as he considers necessary has reason to believe that the smoking of opium is going on or is permitted in any place or that any place is used for the purposes of an opium smoking assembly, he may after recording his reasons

^{1.} Section 10 has been substituted by Assam Act II of 1934.

THE ASSAM OPIUM SMOKING ACT

issue a warrant to an officer of the Excise Department not below the rank of [a Sub-Inspector | 1 or of the Police Department not below the rank of a Sub-Inspector or officer in charge of a police station authorising him :-

(a) to enter such place by day or night with any persons whose assistance such officer may consider necessary;

- (b) to search all parts of such place in which such officer has reason to believe that any opium or any apparatus for the preparation of opium or for opium-smoking is concealed and all or any persons whom he may find in such place;
- (c) to arrest any person found in such place whom he has reason to believe to be guilty of an offence under this
- (d) to seize all opium and apparatus for opium-smoking or for the preparation of opium which may be found in such place.

13. The provisions of the Code of Criminal Procedure, 1898, of the Code as amended, shall apply to the execution of warrants issued and of Criminal searches made under section 12.

Procedure, 1898 to warrants and earches.

14. Whenever any officer makes any arrest or seizure under Report to be this Act, he shall, within forty-eight hours next after such arrest or of arrest or seizure, make a full report of all particulars thereof to his immed-seizure. iate official superior; and every person arrested and thing seized shall be forwarded without unnecessary delay and subject to the provisions herein contained as to bail to the officer by whom the warrant was issued, or to the nearest police station.

15. When any person arrested under his Act is prepared to Bail and furnish bail he shall be released on bail or, at the discretion of the officer making the arrest on his own bond.

16. Every officer of the Police and Land Revenue Depart- Aid to Excise ments, every village headman or gaonbura and every village chau- officers. kidar shall be bound to give reasonable aid to any Excise or Police officer in carrying out the provisions of this Act upon notice given and request made.

17. On the conviction of any person for an offence under this Confiscation Act the Court may order that any opium or any instrument or and destrucapparatus in respect of, or by means of which such offence has and things been committed or any receptacle, package or covering in which seized. such opium, instrument, or apparatus was found and any other contents of such receptacle, package or covering shall be confiscated or destroyed.

18. No magistrate shall take cognizance of an offence punish- Cognizance able under this Act except on the complaint or report of the Col. of offences. ector or an officer of the Excise Department not below the rank a [a Sub-Inspector] I or of the Police Department not below the mank of a Sub Inspector or of a mauzadar.

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Bar of certain

19. No suit shall lie in any civil court against the [Crown or any Collector or officer of the Excise or Police Department or mauzadar for damages for any act in good faith done or order to be done in pursuance of this Act.

Limitation of suits and prosecution

20. No civil court shall try any suit against the [Crown]1 any Collector or officer of the Excise or Police Department mauzadar in respect of anything done or alleged to have been done in pursuance of this Act and, except with the previo sanction of the [Provincial Government]2, no magistrate shall tal cognizance of any charge made against any person under this Ac unless the suit or prosecution is instituted within one year in ti case of a suit and six months in the case of a prosecution after the date of the act comp ained of.

Tender of pardon to

21. (a) Whenever two or more persons are prosecuted for a offence under this Act, the magistrate may, if, for reasons to accused recorded by him, he thinks fit, tender to any accused a pardon operation turning approver condition of his making a full and true disclosure of all facts co nected with the offence.

> (b) Such accused person shall, on accepting the tender, be competent witness in the case and shall not be liable to punis ment so long as the pardon remains in force.

Power to make rules.

- 22 (1) The [Provincial Government]2 may make rules3 carry out the objects of this Act
- (2) In particular and without prejudice to the generality the foregoing power such rules may-
 - (a) regulate the disposal of things confiscated under the Act; and
 - (b) prescribe and regulate the payment of rewards [to office and informers]4.

^{1.} Substituted by the A. O. for "Secretary of State for India in Cour cil. "

² Substituted by the A. O. for " L. G. "

For rules see Notification No. 1433-E. dated 18th May 1928 in th Manual of Local Rules and Orders, Vol. III.
 Substituted by the A. O. for "out of fines imposed under this Act."